

COMPETITION COMMISSION OF INDIA
(SECRETARIAT)

Subject: Amendment in the CCI (General) Regulations 2009: Regarding numbering of Interlocutory Applications and fee thereof;

The Commission is receiving numerous applications in pending cases wherein parties are filing such Interlocutory Applications (IA) on various grounds e.g. adjournment, seeking extension, cross examination, confidentiality ring, third party application, impleadment, misc. applications etc.

In order to monitor and tracking of Interlocutory Application (IA) for speedy disposal of cases, every such Application is required to be registered in running number (No.---/year) and to be accompanied with a certain fee. Therefore, Amendments as per the Annexure I, are required in CCI (General) Regulation 2009.

The CCI invites stakeholders to submit written comments on the draft Amendment in CCI (General) Regulation 2009 within 21 (twenty-one) days from 12.12.2023 to 01.01.2024.
